

**Central Administrative Tribunal
Madras Bench**

OA/310/00177/2019

Dated Tuesday the 2nd day of April Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

T.Paramasivam,
Retd. Station Supdt.,
Madurai Division,
Southern Railway. .. Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India rep by
The General Manager,
Southern Railway,
Park Town, Chennai-3.
2. The Senior Divisional Personnel Officer,
Madurai Division,
Southern Railway. .. Respondents

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

This is an OA filed seeking the following relief:-

“to call for the records related to the impugned order No.U/P.524/II/SM/Fix/MACPS/Rev dated 03/21.01.2014 and to direct the respondents to restore the up-gradation to the grade pay Rs.4800/- effective from 01.9.2008 and consequential fixation of pay and to repay the recovered amount as well as to re-fix pension and other retirement benefits with interest and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant while working as Station Superintendent he retired from service on attaining the age of superannuation on 31.3.2015. He made Annexure A4 representation dated 13.9.2017 to restore MACP-III to the Grade Pay of Rs.4800/- granted to him w.e.f. 01.9.2008 and accordingly refix his pay w.e.f. 01.9.2008 and consequently re-determine his pension and other retirement benefits and to further re-pay the recovered amount, which is still pending pending for consideration of the respondents. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A4 representation in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A4 representation dated 13.9.2017 of the applicant comprehensively

dealing with all the points raised therein and pass a detailed and speaking order in accordance with law within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

02.04.2019

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